

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH

ORDER SHEET

Original Application No. 179 of 2001

Applicant (s) Raja Kishore Dasgupta Respondent (s) Union of India

Advocate for Applicant (s) M/s S.K. Samantray Advocate for Respondent (s)
R.N. Nayak
R.K. Dash
S.K. Sahoo

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

P.O/B.D. for Rs.50/- filed
for Registration please.

REGISTER

Regd.

Or. No. 1 dated 15.5.2001

Defects ignored. O.A. be registered and given a Serial Number.

Seen the petition. Heard Shri S.K. Samantray, learned counsel for the petitioner. We find that in this case the applicant, who is a member of Indian Navy has approached the Tribunal for his service and retiral benefits. Under Section 2 of the A.T. Act, 1985, the Tribunal lacks in jurisdiction to entertain an application under Section 19 of the A.T. Act in respect of person who is a member of Army/Navy/Air Forces and/or any other armed forces of the Union. In view of this, O.A. is not maintainable. The applicant, if so advised, may move the appropriate forum for redressal of his grievances. In view of this, as requested by Shri Samantray, the O.A. is disposed of as withdrawn. No costs.

Re: Registration as there
is no registered order -
copy of O.A. served.

14/5/2001
copy of order of 15/5/2001
issued to the petitioner
counsel.

S.O.

MEMBER (JUDICIAL)